

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

C.P. NO. 1197 (CA 34/97)

A.K. Ghorh. Applicant(s)

-Versus-

Col. Baldev Singh. Respondent(s)

Mr. B.C. Das. Advocates for Applicant(s)

Mr. G. Sanyal. Advocates for Respondent(s)

Office Notes Date Court's Order

This C.P. is filed by 11.3.97

The applicant through Advocate
praying to allow the applicant
to continue in service
until further order and
to the disobedience and
non-compliance of the
Hon'ble Tribunal's order
dt. 20.2.97 passed in
CA 34/97.

Issue notice to show cause as to
why contempt proceedings should not
be drawn up against the alleged contemnors.
Notice is returnable by six weeks. The
alleged contemner may appear in person
or through his counsel on the next date.

List it on 21.4.97.

Member

Vice-Chairman

nkm

Mr

PP

It is in order & may
be placed before the
Hon'ble Court.

21-4-97

to
Office/indicate whether they
notice, issued as per note dated
18-3-97, and notice has been served
on the alleged contemner or not.
List on 23-4-97 for order.

Member

Vice-Chairman

lm

Requisite filed on
11-3-97. Notice prepared
and sent to Despatch
Section on 14-3-97.

21-4-97

Office to indicate whether
the notice has been served as per
office note dated 18-3-97 on the
alleged contemner or not. List it

on 23.4.97
23-4-97

Member

Vice-Chairman

24
14-3 18-3-97

Notice issued to alleged
Contemnors by The R. Post lm
A/D vide D. No-800 dt.
14-3-97.

24

23-4-97

Learned counsel Mr.B.K.Purkayas-
tha prays for sometime. Accordingly,
we adjourn the case till 28-4-97 for
orders.

Member


Vice-Chairman

100

25A

28.4.97

Notices were sent by registered post on 14.3.97. Notices had not been returned. ^{after some} On the prayer of Mr B.C. Das learned counsel for the petitioner let fresh notice be issued by registered post. Petitioner is given 3 days time to take steps. Notice is returnable within 4 weeks.

List on 27.5.97 for show cause
and further orders.

60
Member


Vice-Chairman

pg

291A

Service Reports are still
unsent.

2) No. shows cause by 27.5.97
but to be

Let this case be listed for show
cause and orders on 3.6.97.

Member


Vice-Chairman

245

30. 5.97

2
Notice duly Served pg
on respondent No. 2. 12/9/15

3.6.97

Let this case be listed for show
cause and orders on 26.6.97.

On 26.6.97 the alleged contemner shall appear personally before this Tribunal.

62
Member


Vice-Chairman

Bon

2-6-77

Show Cause filed
on behalf of the
respondents No. 3.


respondants notes.


2/28 *DShene Cause by him filed*
2/29 *Notice duly sent on pg*
2/29/6 *S.P. No. 1.* *P. 1/6*

26.6.97

Col. Baldev Singh, alleged contemner is present before this Tribunal in person. He informs the Tribunal that the order of the Tribunal has been complied with. Mr. B.C. Das learned counsel appearing on behalf of the petitioner also confirms the same.

In view of the above, the contempt proceeding is closed.


Member


Vice-Chairman

trd
